CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 459/GT/2025

Subject	:	Petition for truing up of 2019-24 tariff of Ramagundam STPS Stage-I&II (2100 MW).

Petition No. 171/GT/2025

Subject	:	Petition for approval of 2024-29 tariff of Ramagundam STPS Stage-I&II (2100 MW).
Petitioner	:	NTPC Limited
Respondents	:	APEPDCL and others.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, NTPC Shri Nikunj Bhatnagar, Advocate, NTPC Ms. Surbhi Kapoor, Advocate, NTPC Shri Raees Sohail, Advocate, NTPC Ms. Anusha Nagarajan, Advocate, TNPDCL Shri Rahul Ranjan, Advocate, TNPDCL Ms. Aakanksha Bhola, Advocate, TNPDCL

Record of Proceedings

The matters were called out for a hearing through virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that these matters were earlier reserved for order on 28.10.2025. However, pursuant to the Commission's order dated 24.3.2026 in Petition No. 291/GT/2014, passed in the batch of remand matters, the Petitioner has filed the revised tariff forms. Counsel further submitted that the pleadings in the matter are complete and the Commission may reserve the orders in the Petitions.

3. Learned counsel for the Respondent, TNPDCL, requested that she may be permitted to file a short written submission in the matter.

4. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, on or before **20.11.2026**, after serving a copy on the Respondents.

The amount of depreciation, if any, allocated towards fuel forming part of the landed cost of fuel.

5. The Respondents are permitted to file their replies to the Petition as well as the additional information submitted by the Petitioner, on or before **27.11.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **4.12.2026.** The parties are also permitted to file their written submissions, if any, on or before **4.12.2026.**

5. Subject to the above, the Commission reserved the orders in the Petitions.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)